

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons Regulations, 2016))

**FOR THE ATTENTION OF THE CREDITORS OF
STUTI COMTRADE PVT. LTD**

RELEVANT PARTICULARS

1.	Name of the Corporate Debtor	Stuti Comtrade Private Limited
2.	Date of incorporation of Corporate Debtor	27.06.1996
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai, under the Companies Act, 1996
4.	Corporate Identity No./Limited Liability Identification No. of the Corporate Debtor	U74999MH1996PTC100610
5.	Address of the registered office and principal office (if any) of corporate debtor	Office no 2, 2 nd floor, Jawahar house, Princess street, Marine lines, Mumbai city, Maharashtra, India, 400020
6.	Insolvency commencement date in respect of corporate debtor	09.01.2026 (Order received 12.01.2026)
7.	Estimated date of closure of insolvency resolution process	08.07.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Gomti Ramchandra Choudhary Reg. No - IBBI/IPA-001/IP-P-02625/2022-2023/14275
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 9-B, Vardan Complex, Near Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad – 380014 Email: cagomtirchoudhary@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	4 th Floor, Oriental Mansion Building Extn. Next to Woodside Inn Restaurant, Opp. Regal Cinema, Madame Cama Road, Near Dr Ambedkar Statue Chowk, Colaba, Mumbai, Maharashtra – 400001 Email- cirp.stuticomtrade@gmail.com
11.	Last date for submission of claims	26.01.2026 (14 days from the date of receipt of the order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of **Stuti Comtrade Private Limited** on **09.01.2026**.

The creditors of **Stuti Comtrade Private Limited** are hereby called upon to submit their claims with proof on or before **26.01.2026** to the interim resolution professional at the email/address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA[NA].

Submission of false or misleading proofs of claim shall attract penalties

Sd/-

CA Gomti Ramchandra Choudhary,

Interim Resolution Professional of

Stuti Comtrade Private Limited (in CIRP)

Regn No.: IBBI/IPA-001/IP-P-02625/2022-2023/14275

AFA valid till 31-Dec-26 **Email** – cagomtirchoudhary@gmail.com

Date: 13.01.2026

Reg. Add: 9-B, Vardan Complex, Near Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat, 380009

Place: Mumbai